

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3653
TO BE ANSWERED ON 08.08.2017**

NATIONAL POLICY FOR TRANSGENDERS

3653. SHRI M.B. RAJESH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has prepared a draft on National Policy on Transgenders;
- (b) if so, whether the Government proposes to hold consultations with various stakeholders on the draft policy;
- (c) if so, the details thereof;
- (d) whether the policy contains provisions including reservation for ensuring education and employment of transgenders; and
- (e) the specific measures proposed to prevent abuse of transgenders and atrocities against them?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (e): The Ministry, after having consultations with concerned stakeholders, has introduced a Bill titled “The Transgender Persons (Protection of Rights) Bill, 2016” in the Lok Sabha on 2.8.2016. The Bill was referred to the Lok Sabha Standing Committee on Social Justice and Empowerment for examination and report. The Committee has submitted its report on 21.07.2017.

The Hon’ble Supreme Court in its Judgment dated 15.04.2014 in WP(C) 400/2012(NLSA Vs.UOI) directed, inter-alia, the Centre and State Governments to take steps to treat Transgender as socially and educationally backward classes of citizens and extend all kinds of reservation in cases of admission in educational institutions and for public appointments. The Central Government is not seeking review of the said judgment.
